

In the National Company Law Tribunal, Jaipur

Item No. 208

CP No. (IB)-223/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Anand Bhaiya Prop. Bhuvan Technique

.....Applicant/Petitioners

VS.

Bishnoi Brothers Hotels & Resorts Pvt. Ltd.

.....Respondent

Order delivered on 17.10.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

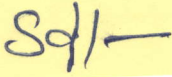
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Nandini Bhowan, Proxy Counsel

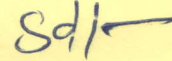
For Respondent(s) : Akanksha Noval, Proxy Counsel

ORDER

Proxy counsels for both the parties are present and request time in the matter as the arguing counsels for both the parties are out of station. Post the matter to 01.11.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**